

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
APPEAL NO. 56 OF 2025**

IN THE MATTER OF:

M/s Chawla Engineering Works ...APPELLANT
VERSUS
Delhi Pollution Control Committee & Anr ...RESPONDENT

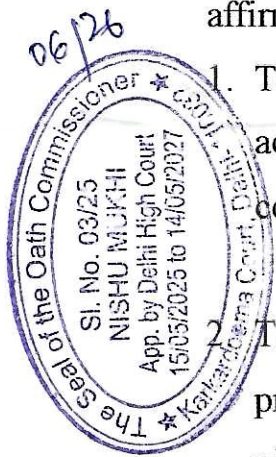
**DETAILED AFFIDAVIT IN SUPPORT OF APPLICATION
FOR CONDONATION OF DELAY**

I, Mr. Yachin Chawla, Proprietor of M/s Chawla Engineering Works, aged about __ years, R/o S-28, Plot No. 19, Gali No. 13, Anand Parbat Industrial Area, Delhi-110005, do hereby solemnly affirm and state as under:

1. That I am the Appellant in the present case and am well acquainted with the facts and circumstances thereof. I am competent and duly authorized to swear this affidavit.

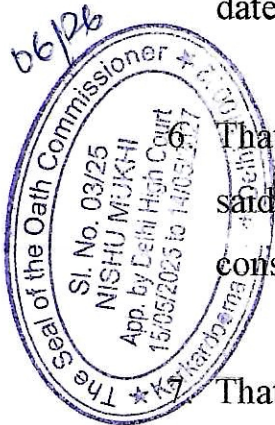
2. That Respondent No. 1 conducted an inspection of the factory premises on 08.11.2023 and recorded certain alleged violations. Pursuant thereto, the deponent was directed to immediately cease business operations. In compliance with the said directions, the deponent forthwith shut down the unit and has not carried out any operations thereafter.

3. That the business activities were halted immediately, and no manufacturing or related operations were undertaken thereafter. The electricity bills and photographs of the premises clearly demonstrate non-usage of the factory.



4. That vide communication dated 16.02.2024, the deponent duly informed Respondent No. 1 regarding the closure of the unit and requested waiver of the penalty amount of Rs. 15,00,000/- The deponent was subsequently informed about the said penalty by Respondent No. 2, who sealed the premises on 05.03.2024.

5. That upon discontinuation of all business activities, the deponent submitted a formal representation to Respondent No.2 seeking desealing of the factory premises. Upon consideration, Respondent No. 2 was pleased to pass an order dated 12.03.2024 directing desealing of the premises.



That no activities whatsoever were carried out thereafter at the said premises, which is evident from the electricity consumption records reflecting negligible or nil usage.

That the deponent had no prior knowledge of the imposition of environmental compensation. It came to the knowledge of the deponent subsequently that a penalty of Rs. 15,00,000/- had been imposed; however, no order in this regard was ever served upon the deponent.

8. That due to non-service of the show cause notice and the impugned order, the deponent remained completely unaware of the proceedings leading to the alleged imposition of environmental compensation.

9. That Respondent No. 2 issued a notice dated 06.06.2025, directing the deponent to appear on 10.06.2025, wherein for the

first time, the deponent was orally informed about the demand of Rs. 15,00,000/- towards alleged environmental damages. However, no copy of the order or basis of such demand was provided. The deponent expressed his inability to pay the said amount due to financial hardship and prior closure of the unit.

10. That thereafter, a second notice dated 18.06.2025 was issued, which was duly complied with by the deponent. The deponent was directed to deposit the entire amount of Rs. 15,00,000/- and was informed that no relaxation would be granted. Even at this stage, no copy of the impugned order nor any opportunity of hearing was afforded to the deponent.



11. That being aggrieved and unaware of the basis of the alleged demand, the deponent was constrained to file an RTI application dated 14.07.2025 through counsel seeking a copy of the impugned order.

12. That the copy of the impugned order was received only on 14.08.2025 pursuant to the said RTI application, and prior thereto, the same had never been served upon or communicated to the deponent.

13. That the delay in filing the present appeal is neither intentional nor deliberate, but occurred due to circumstances beyond the control of the deponent. If the delay is not condoned, it would cause grave prejudice and irreparable loss to the deponent.

14. That it is, therefore, most respectfully prayed that this Hon'ble Authority may be pleased to condone the delay in filing the present appeal in the interest of justice.

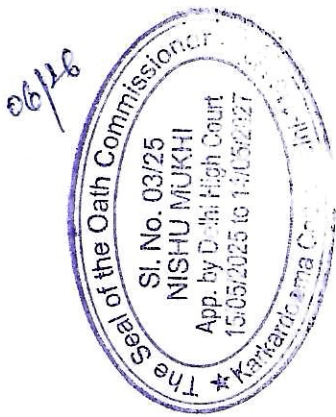
Yachin
DEPONENT

I identify the deponent who has signed my presence.
VERIFICATION

11-7 APR 2026

verified at New Delhi on this ___ day of April, 2026 that the contents of the affidavit are true and correct to my knowledge and belief and nothing has been concealed therefrom.

Yachin
DEPONENT



CERTIFIED THAT THE DEPONENT

Shri/Smt./Km. *Yachin Chanda*
S/o, W/o, D/o, Sh. *puopuie (or) g. MJS Chawla Engineering works*

RA *As Above*
Identified by Shri/Smt. *Vaun Katiyar (Adv)*

has solemnly affirmed before me at Delhi, on at Sl. No. *06/26*

11-7 APR 2026

that the contents of the documents which have been read & explained to him/her are true and correct to his knowledge.
Oath Commissioner, Delhi High Court